

(2022) 07 TDSAT CK 0032

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Telecom Petition No. 27 Of 2022

Netlink Websolutions Pvt Ltd

APPELLANT

Vs

Union Of India

RESPONDENT

Date of Decision : 15-07-2022

Acts Referred:

Citation : (2022) 07 TDSAT CK 0032

Hon'ble Judges : D. N. Patel, Chairperson; Subodh Kumar Gupta, Member; Ram Krishna Gautam, Member

Bench : Full Bench

Advocate : Himanshu Dhawan, Dhruv Tamta

Judgement

1. Counsel appearing for the petitioner voluntarily submits that petitioner is ready and willing to deposit Rs. one lakh to the respondent within one week from today.
2. This deposition of the amount shall not be treated as admission of any fact by the petitioner nor the acceptance of the amount shall be treated as admission of any fact by the respondent.
3. The deposition of the aforesaid amount shall be subject to the result of this TP. No coercive action shall be taken by the respondent till the next date of hearing.
4. Post the matter under the head "for directions" on 22.9.2022.